

course, for the Treasury Benches to be absent when the Motion is listed. But that is a different matter. I certainly, as the Mover of the Motion request you to please advise me when my Motion is likely to be taken up.

SHRI INDERJIT (Darjeeling): According to time-honored convention we should have started discussion on the No Confidence Motion immediately after the Question Hour. And I think it is very unfortunate that we are violating convention after convention. All the other matters could wait. Therefore, I would beg of you not to allow this violation of a very healthy convention. This healthy convention should continue. Therefore, I think we should start straightaway with the No-Confidence Motion.

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): This No-Confidence Motion should be taken a bit more seriously. Jaswant Singhji had moved it and I had also supported it, but we are proceeding as if we are going ahead with routine business. It may be that this Government may fall as a result of this No-Confidence Motion.....(*Interruptions*) What is the point in taking up Matters Under Rule 377 today? The No-Confidence Motion should have been taken up immediately after the Question Hour, and the rest of the Business could have been postponed. The debate on the No-Confidence Motion should not be delayed, but it seems that the Government is not serious about it.

SHRI NITISH KUMAR (Barh): This should have been taken up at 12 O'clock itself. Members are becoming conscious of it, fifty minutes after the start of the Zero Hour.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Hon Mr. Deputy Speaker, Sir, as such the senior leader of our House

and hon. Member Vajpayeeji has every right to scold us, but this time, his criticism aimed at us, doesn't seem to be balanced and well-thought out. We have taken it very seriously and we would very much like to have a discussion on it, but we are helpless about procedural matters vis-a-vis the conduct of business in the House.

[*English*]

SHRI INDERJIT: Sir, I do hope that you will help to uphold the convention even now.

SHRI ANBARASU ERA (Madras Central): Sir, I would like to draw the attention of the hon. Minister for Human Resource Development, to the following matter.

Recently the Government of Tamil Nadu published a G.O. restricting the admission of the CBSE students into colleges to two per cent only. The imposing of two per cent quota on the CBSE students for admission in the professional colleges is a clear discrimination from the students of the State Board and it is in violation of the constitutional rights.

The hon. Minister of Education, Government of Tamil Nadu, made a statement that the CBSE marks were inflated and, therefore, to protect the interest of the State Board, only two per cent quota will be allowed for the CBSE students.

Aptly, the hon. Minister of Human Resource Development, Shri Arjun Singh, denied that there was any such inflation in the marks of the CBSE students. The Director of CBSE also promptly clarified the position. The answer papers of the CBSE students were sent to various States around the country and the examiners who had corrected the answer sheets did not know which State paper they were evaluating, since all the answer papers were decoded on the same day of the examination and sent to various

States. Under such circumstances, there is no question of inflated marks only to Tamil Nadu students. All the papers were corrected equally as per the guidelines. Therefore, the quota system deprives the deserving CBSE students from their entry into colleges and provides unfair advantage to the students of the State Board. On an average, when compared to the State Board students, only four to six per cent of the CBSE students are getting admission into professional courses. It is generally felt by the parents and the public that the standard of CBSE schools is far better than the standard in the State Board schools. And, hence, many parents would like to admit their students in CBSE schools. So to infringe the right and the opportunity of the bright students to get admission into the professional colleges in Tamil Nadu is a clear discrimination, a violation of the constitutional provision and it is against the principle of natural justice.

I, therefore, urge the Government of India to intervene and prevail upon the State Government immediately to withdraw the recent G.O. published by the Government of Tamil Nadu imposing only two per cent quota for the CBSE students for getting admission into the professional colleges. (*Interruptions*)

MR. DEPUTY SPEAKER: During Zero Hour, there is no end for all these things. Everybody wants to ventilate his grievances. But there is a time limit also.

(*Interruptions*)

MR. DEPUTY SPEAKER: You yourself have raised an objection saying that immediately after Question Hour, we ought to have taken up No-Confidence Motion. Now Shri Rajnath Sonkar Shastri to speak.

(*Interruptions*)

[*Translation*]

SHRI RAJNATH SONKAR SHASTRI

(Saidpur): Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the hon. Minister of Defence towards a very serious problem of Varanasi. I regret that this opportunity has been provided to me, after the Defence Minister has left the House, still I would make my point. I would confidence that the same would be conveyed to the Defence Minister.

Sir, there is a Panchkoshi Marg in the Varanasi Cantonment Area, which is an extremely important one. This passes through the centre of the Military area. This road has been in existence since the past thousands of years, much before the establishment of the Military cantonment. This road was used for religious and other activities, to the extent that it finds a mention even in Hindu religious texts. This road has also been a venue for many other programmes. I have to say with the deep regret that a Brigadier Stationed there is constantly harassing the people and this time when he reached there, he immediately closed the road. He also informed the Defence Ministry that the use of the road by the general public is a threat a military secrecy, although it seems strange that the same was not felt before. Now, suddenly it has become a threat. When the local people met the hon. Minister of Defence in this regard, they were assured that the road would be opened, but to date it remains closed.

Sir, the people of Varanasi are very sad over the closure of this road and they are all facing difficulties on account of it. Thousands of people have been deprived of their means of livelihood as a result of this closure. Moreover, this Brigadier is harassing the villagers. However, what is most unfortunate is that the senior officials of the Union Defence Ministry are providing liquor to the anti-social elements and thus inciting them to harass the civilians. The local women and journalists are being attacked. That Brigadier has made this road, a prestige issue. It has also been